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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA-29/91
OA-399/89

DATE OF DECISION: 29.4.1991

Shri Ishwar Singh & Ors. ...APPLICANTS

VERSUS

UNION OF INDIA ...RESPONDENTS

CORAM:

THE HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANTS SHRI M.L. CHAWLA, COUNSEL

RA-28/91 in OA-398/89 has been filed on 25.1.1991 in the matter of P.N. Singh & S.R. Prasad, seeking review of the judgement delivered on 27.11.1990.

We have considered the R.A. carefully. We find that an attempt has been made to discuss the case on merits. Once the judgement has been delivered on merits after hearing the applicants and the respondents the review cannot be undertaken on merits. The scope of the R.A. is extremely limited, as defined in the Order No.XLVII (1) of Code of Civil Procedure and the present RA is not covered by the said provision. The R.A. is accordingly rejected.

(I.K. RASGOTRA)
MEMBER (A)

(AMITAV BANERJI)
CHAIRMAN